



#34-39

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

34.

+ ITA 724/2010

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate

**AND**

35.

+ ITA 725/2010

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate

**AND**

36.

+ ITA 726/2010.

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate



**AND**

37.

+ ITA 727/2010

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate

**AND**

38.

+ ITA 728/2010

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate

**AND**

39.

+ ITA 729/2010

LACHMAN DASS BHATIA ..... Appellant  
Through Mr. R.M. Mehta, Advocate

versus

ASSISTANT COMMISSIONER  
OF INCOME TAX ..... Respondent  
Through Mr. Deepak Chopra, Advocate





**CORAM:  
HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE MANMOHAN**

**ORDER**  
% **16.09.2010**

Heard Mr. R.M. Mehta, learned counsel for appellants and  
Mr. Deepak Chopra, learned counsel for Revenue.

Mr. Mehta seeks permission to withdraw the appeals to file writ  
petitions. Mr. Chopra has no objection to the same.

In view of aforesaid, the present appeals are permitted to be  
withdrawn.

  
**CHIEF JUSTICE**  
  
**MANMOHAN, J**

**SEPTEMBER 16, 2010**  
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